

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-22/2001 in

MA-2205/99

OA-2383/93

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New Delhi this the 28th day of March, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Lalit Kumar,
S/o Sh. Suraj Parkash,
R/o H.No. 87/8, Pinto Park,
Air Force Stn. Palam,
Deihi Cantt-10.

.... Petitioner

(through Sh. A.K. Trivedi, Advocate)

Versus

Lt. Gen Hari Uniyal,
Engineer-in-Chief
E-in-C's Branch,
Army Headquarters,
Kashmir House,
DHQ, PO, New Deihl-11.

.... Respondent

(through Sh. R.P. Aggarwal, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides on CP-22/2001, alleging
contumacious non-compliance of the Tribunal's order
dated 21.08.97 in OA-2383/93.

2. Respondents were required to pass a
speaking order, in regard to the circumstances under
which applicant Sh. Lalit Kumar had not been promoted.

3. Sh. Bharti has invited our attention to
respondents speaking order dated 09.02.2001 (Annexure
R-3).

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4. Further more, we are informed that a DPC has since been convened on 27.03.2001, and the case of Sh. Lalit Kumar has been considered. In this connection, we are also informed that the DPC recommendations will be implemented within two months time.

5. Under the circumstances, we are satisfied that the Tribunal's order has been complied with.

6. If applicant has any grievance regarding the final out come of the DPC recommendations, it will be open to him to challenge the same separately in accordance with law, if so advised.

7. In view of the above, CP-22/2001 is dropped. Notice discharged.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige

(S.R. Adige)
Vice-Chairman(A)